# GOVERNMENT OF INDIA MINISTRY OF CORPORATE AFFAIRS

# LOK SABHA UNSTARRED QUESTION NO. 2048 ANSWERED ON MONDAY, DECEMBER 19, 2022/ AGRAHAYANA 28, 1944 (SAKA)

## **Retirement Age of Corporate Sector Employees**

## 2048. SHRI GIRIDHARI YADAV:

Will the Minister of **CORPORATE AFFAIRS** be pleased to state:

- (a) whether the average life expectancy of the people has increased in the country;
- (b) whether the retirement age of Government Employees is fixed at 60 years;
- (c) whether the retirement age of the employees working in corporate sector is 55 to 58 years;
- (d) if so, whether the Government has a proposal to fix the retirement age of the employees working in corporate sector at 60 years in view of the increase in the average life expectancy; and
- (e) if so, the details thereof and if not, the reasons therefor?

#### **ANSWER**

MINISTER OF STATE (INDEPENDENT CHARGE) OF THE MINISTRY OF STATISTICS AND PROGRAMME IMPLEMENTATION; MINISTER OF STATE (INDEPENDENT CHARGE) OF THE MINISTRY OF PLANNING AND MINISTER OF STATE IN THE MINISTRY OF CORPORATE AFFAIRS

### [RAO INDERJIT SINGH]

(a): Yes Sir. As per the latest report, released in October, 2022, titled 'Sample Registration System (SRS) based Abridged Life Table 2016-20' published by the Office of the Registrar General & Census Commissioner, Government of India, the average life expectancy at birth for India has increased from 66.1 during the period 2006-10 to 70.0 during the period 2016-20 registering an increase of 3.9 years during this period.

The Expectation of life at birth by sex and residence, India, 1970-75 to 2016-20 as published by the Office of the Registrar General & Census Commissioner, Government of India is given at **Annexure-I**.

- (b): Yes Sir. As per F.R. 56(a), except as otherwise provided in the rule (attached herewith), every Government servant shall retire from service on the afternoon of the last day of the month in which he attains the age of **sixty years**.
- (c) to (e): The Government does not fix the retirement age for the employees working in the corporate sector. The remaining question does not arise.

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Annexure-I  $Sample\ Registration\ System\ (SRS)$   $Expectation\ of\ life\ at\ birth\ by\ sex\ and\ residence,\ India,\ 1970-75\ to\ 2016-20\ (e_0^0)$ 

Period	Mid-		Total			Rural			Urban		
	Year	Total	Male	Female	Total	Male	Female	_	Total	Male	Female
1970-75	1973	49.7	50.5	49	48	48.9	47.1		58.9	58.8	59.2
1976-80	1978	52.3	52.5	52.1	50.6	51	50.3		60.1	59.6	60.8
1981-85	1983	55.4	55.4	55.7	53.7	54	53.6		62.8	61.6	64.1
1986-90	1988	57.7	57.7	58.1	56.1	56.1	56.2		63.4	62	64.9
1987-91#	1989	58.3	58.1	58.6	56.8	56.7	56.9		63.8	62.3	65.3
1988-92#	1990	58.7	58.6	59	57.4	57.2	57.4		64.1	62.8	65.5
1989-93#	1991	59.4	59	59.7	58	57.9	58.1		64.9	63.5	66.3
1990-94#	1992	60	59.4	60.4	58.6	58.2	58.7		65.4	64.1	66.7
1991-95#	1993	60.3	59.7	60.9	58.9	58.5	59.3		65.9	64.5	67.3
1992-96#	1994	60.7	60.1	61.4	59.4	58.9	59.8		66.3	64.9	67.7
1993-97#	1995	61.1	60.4	61.8	59.9	59.3	60.2		66.6	65.1	68
1994-98#	1996	61.4	60.6	62.2	60.1	59.5	60.5		66.8	65.3	68.2
1995-99#	1997	61.5	60.8	62.3	60.3	59.7	60.9		66.4	65.1	67.9
1996-00#	1998	61.9	61.2	62.7	60.7	60.1	61.3		66.7	65.4	68.3
1997-01#	1999	62.3	61.4	63.3	61.1	60.3	61.9		67.1	65.7	68.7
1998-02	2000	62.9	61.9	64	61.6	60.7	62.5		67.6	66.1	69.2
1999-03	2001	63.4	62.3	64.6	62.2	61.1	63.2		68	66.5	69.7
2000-04	2002	63.9	62.8	65.2	62.7	61.6	63.8		68.4	66.9	70
2001-05	2003	64.3	63.1	65.6	63	61.9	64.2		68.6	67.2	70.3
2002-06	2004	64.7	63.5	66.1	63.5	62.3	64.7		68.9	67.4	70.6
2003-07	2005	65	63.7	66.5	63.8	62.6	65.2		69	67.5	70.7
2004-08	2006	65.4	64	66.9	64.2	62.9	65.7		69	67.5	70.8
2005-09	2007	65.7	64.3	67.2	64.5	63.2	66		69.2	67.6	71
2006-10	2008	66.1	64.6	67.7	64.9	63.5	66.5		69.6	68	71.4
2007-11	2009	66.5	64.9	68.2	65.3	63.8	67		70.1	68.4	71.9
2008-12	2010	67	65.4	68.8	65.8	64.2	67.6		70.6	69	72.4
2009-13	2011	67.5	65.8	69.3	66.3	64.6	68.1		71.2	69.6	73
2010-14	2012	67.9	66.4	69.6	66.7	65.1	68.4		71.5	70	73.2
2011-15	2013	68.3	66.9	70	67.1	65.6	68.7		71.9	70.5	73.5
2012-16	2014	68.7	67.4	70.2	67.4	66	68.9		72.2	70.9	73.5
2013-17	2015	69	67.8	70.4	67.7	66.4	69		72.4	71.2	73.7
2014-18	2016	69.4	68.2	70.7	68	66.7	69.3		72.6	71.5	73.8
2015-19	2017	69.7	68.4	71.1	68.3	66.9	69.7		73	71.8	74.2
2016-20	2018	70.0	68.6	71.4	68.6	67.2	70.1		73.2	71.9	74.5

#: India does not include Jammu & Kashmir

# No. 25012/8/98-Estt. (A) Government of India Ministry of Personnel, Public Grievances and Pensions (Department of Personnel and Training)

New Delhi- 11001. Dated the 30<sup>th</sup> May, 1998

#### **OFFICE MEMORANDUM**

Subject: Age of retirement in autonomous bodies/organizations — Raising of.

The undersigned is directed to say that the Fifth Central Pay Commission in para 128.16 of its report recommended for increase in age of retirement of Central Government employees from 58 years to 60 years. The recommendation of the Fifth Central Pay Commission has been accepted by the Government and it has been decided to increase the age of retirement of Central Government employees from 58 years to 60 years. Accordingly, F.R. 56 has been amended vide this Department's Notifications No. 25012/2/97-Estt. (A) dated 13.5.1998 and 27.5.1998. The amended F R. 56 (a) reads as under:-

"(a) Except as otherwise provided in this rule, every Government servant -shall retire from the service on the afternoon of the last day of the month in which he attains the age of sixty years:

Provided that a Government servant whose date of birth is the first of a month shall retire from service on the afternoon of the last day of the preceding month on attaining the age of sixty years".

"Provided further that a Government servant who has attained the age of fifty eight years on or before the first day of May, 1998 and is on extension in service, shall retire from service on expiry of his extended period of service".

Consequent upon revision of scale of pay of the Central Government employees, the question of extending the same benefits to the employees of the autonomous bodies/ organisations was also under consideration of the Government. It has been decided to extend the benefit of extension in age of retirement from 58 years to 60 years in the following cases:-

(a) In cases where the autonomous bodies/organizations are following the rules as applicable to Central Government employees and where the pay scales and conditions of service are identical to Central Government employees, the age of retirement shall be extended by two years with prospective effect through appropriate Notification amending the Rules in consultation with the administrative Ministry concerned

subject to condition that the age of retirement shall not exceed 60 years. There shall be a complete ban on grant of extension in service beyond the age of superannuation except in the case of medical and scientific specialists, who can be granted extension in service, on a case to case basis, upto the age of 62 years and the orders relating to increase in age of retirement shall not be applicable to the persons on extension in service on 1.5.1998.

- (b) In cases where the existing rules of the relevant autonomous bodies/organizations provide either that the age of retirement of specified categories of personnel working in these organizations shall be same as corresponding categories/grades in the Central Govt. or where the existing rules provide that all the conditions of service shall be identical to corresponding category of personnel in the Central Govt., the age of retirement may be increased by two years from prospective effect subject to a maximum of 60 years, in consultation with the concerned Administrative Ministry except in cases where the age or retirement in these organizations is already more compared to their counterparts in the Central Govt. There shall be a complete ban on extension in service beyond the age of superannuation except in the case of medical and scientific specialists, who can be granted extension in service, on a case to case basis, upto the age of 62 years and the orders relating to increase in age of retirement shall not be applicable to the persons on extension in service on 1.5.1998.
- (C) In respect of autonomous bodies/organization not covered by (a) & (b) above, the Administrative Ministry concerned may examine the matter on merits and thereafter approach the Department of Personnel, if it proposed to extend the age of retirement in these autonomous bodies/organization. The usual conditions that the maximum age of retirement, shall not exceed 60 years and there shall, be a complete ban on extension in service beyond the age of superannuation except in case of medical and scientific specialists, who can be granted extension in service, on a case to case basis, upto the age of 62 years and the orders relating to increase in age of retirement shall not be applicable to the persons on extension in service on the date of issue of orders shall apply.
- 3. Approvals in the cases covered by paras 2(a) and (b) above will be at the level of the Minister-in-Charge of the administrative Ministry.

sd/-(Harinder Singh) Joint Secretary to the Government of India